

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.-118

140/241-242/ND/2020

IN THE MATTER OF:

Raman Raj Sud

Vs.

Ridhima Overseas Private Limited

....APPELLANT

...RESPONDENT

SECTION

U/s 241-242

Order delivered on 28.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Jayant Mehta, Advocate

For the Respondent

: Mr. Aman Verma, Advocate for R-1 to R-3

For the RD

: *Mr. Rajeev Sharma, Mr. Deepak Galati, CA for R-4.*

ORDER

Counsel for the Petitioner is present. Counsel for Respondent-1, 2 & 3 is present, he has filed the additional affidavit which is taken on record. Respondent-4 is present in person. There is no representation on behalf of the ROC. Counsel for the Petitioner is directed to send private notice to the ROC through e-Mail for his appearance.

In relation to interim prayer, Counsel for the Petitioner has made the submissions and Counsel for the Respondents 1, 2 & 3 has also made the submissions. Counsel for the Petitioner is directed to make his submissions in rebuttal on the next date of hearing.

List the matter on 09.11.2020.

*-Sd-*

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

*-Sd-*

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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